

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-21/2008(Pt.)/1021/A.

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Joint Registrar,
Gauhati High Court, Itanagar Permanent Bench,
Naharlagun, Arunachal Pradesh.

Dated Guwahati, ^{JK} 7 February, 2023.

Sub:- **Casual leave and station leave permission.**

Ref:- HC (IB)-VIG/01/2023 Dated 02.02.2023.

Sir,

With reference to the above, I am directed to inform you that Shri Hirendra Kashyap, District & Sessions Judge, Bomdila, Arunachal Pradesh, has been granted **2 days of casual leave on 13.02.2023 & 17.02.2023 and permission to avail Restricted holiday on 18.02.2023 alongwith station leave permission w.e.f evening of 11.02.2023 till 21.02.2023.** A senior Judicial officer at the station will remain in charge of his Court and office in his absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-21/2008(Pt.)/1022-1023/A, dated , 07-02-2023

Copy to:

1. Shri Hirendra Kashyap, District & Sessions Judge, Bomdila, West
Kameng District, Arunachal Pradesh

2. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE) _{Red}